

[Translation]

[English]

**Tehri Thermal Power Project**

2817. SHRI RAJENDRA AG-NIHOTRI:  
SHRI SANTOSH KUMAR GANGWAR:

Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether the Tehri Dam Project was scheduled to be completed before 1996-97;

(b) if not, the reasons for delay;

(c) whether the Government have given an assurance to sanction Rs. 4 1/2 billion annually to complete this project;

(d) if so, the funds sanctioned by the Government for 1991-92; and

(e) the total cost likely to be incurred thereon?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) to (e). Tehri Hydro Power Complex (2400 MW) which includes the ongoing Tehri Dam Project (100 MW) is estimated to cost Rs. 3804 Crores (March, 1991 price level) and is expected to be completed by 1996-97. An outlay of Rs. 170 Crores has been provided in the Budget of the Department of Power for the current year (1991-92) for the Tehri Hydro Power Complex. Although, the average annual requirement of funds for the project would be Rs. 450 Crores, provision of funds is made annually based on the progress of works, schedule of activities to be taken up during the year and availability of resources.

**Power Rates in States**

2818. SHRI R. JEEVARATHINAM: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) the rate at which power is being supplied to various States;

(b) whether the Government have received any request for reducing the rate of power supplied to Tamil Nadu; and

(c) if so, the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) to (c). The information is being collected and will be laid on the Table of the House.

[Translation]

**Supply of Kerosene to States**

2819. SHRI RAMESHWAR PATIDAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of the quantity of kerosene being supplied to each State by the Union Government as compared to their population;

(b) the per-capita average kerosene being made available, State-wise;

(c) the criteria prescribed for allocating the kerosene to the State;

(d) whether there is any gap between the quantity of kerosene being supplied each month and per-capita requirement thereof;